

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3374
ANSWERED ON:13.12.2012
NOTARIES
Rajaram Shri Wakchaure Bhausahab

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the norms for allotting quota of Notaries in States;
- (b) whether the Government proposes to increase the quota fixed for Notaries;and
- (c) if so, the details thereof, State-wise?

Answer

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a),(b)&(c): Initially, the quota of Notaries for each State/UT was fixed in equal proportion, calculated on the basis of 50 Notaries per District. Recently, the Central Government has increased by 25%, quota of Notaries in certain States /UTs in which either the quota has been exhausted or on the request of the concerned States/UTs. A statement showing the present quotas of Notaries for the States/UTs is enclosed. There is at present no other proposal in this regard.